

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.3323/PUN/2025
निर्धारण वर्ष / Assessment Year : 2020-21

AL Kuresh Six Star Enterprises, 661, Mangalkar Peth, Phalatan- 415523. PAN : ABAFA1133F	Vs.	ITO, Ward-3, Satara.
Appellant		Respondent

Assessee by : None
Revenue by : Shri Sadananda

Date of hearing : 12.02.2026
Date of pronouncement : 12.02.2026

आदेश / ORDER

PER VINAY BHAMORE, JM:

This appeal filed by the assessee is directed against the order dated 23.10.2025 passed by Ld. CIT(A)/NFAC for the assessment year 2020-21.

2. When the appeal was called for hearing, none appeared on behalf of the appellant-assessee despite due service of notice of hearing. However, the assessee filed an application seeking withdrawal of the above captioned appeal in the light of the fact that

this appeal (ITA No.3323/PUN/2025) was filed physically on 30.12.2025 without realizing the fact that on 27.12.2025 the same appeal was filed electronically under ITA No.3225/PUN/2025.

3. Ld. DR raised no objection to the above submission of the assessee.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as 'withdrawn'.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced on this 12th day of February, 2026.

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 12th February, 2026.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "SMC" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Assistant Registrar
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.